



2026:DHC:9174



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010899572024

+ **OMP (ENF.) (COMM.) 269/2024**

DILIP BUILDCON LIMITED

.....Decree Holder

Through: Mr. Jayant Mehta, Senior
Advocate, Mr Ananya Kumar,
Mr. Utkarsh Khandelwal, Mr.
Vibhor, Advs

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA

.....Judgement Debtor

Through: Mr. Nikhil Mehta, Mr. Varun
Sharma, Mr. Yash Mehta, Mr
Kushal Singh Thakur, Mr.
Prakrit Aneja, Mr. Lavish, Mr.
Saksham Bawa, Advs.

44.

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+ **OMP (ENF.) (COMM.) 270/2024 & EX.APPL.(OS) 611/2025**

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Saksham Bawa, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

Signature Not Verified

Signed By: GUNN OMP (ENF.) (COMM.) 269/2024
Signing Date: 15.10.2026
11:10:14

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ORDER(ORAL)
14.10.2026

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1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arise and after making the stamp duty good as per Indian Stamp Act, 1899 as applicable in NCT of Delhi.
2. Leave and liberty as aforesaid is granted.
3. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

OCTOBER 14, 2026/at